

ACT No. X OF 1931.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 17th
March, 1931.)

An Act to make special provision for the administration of the port of Vizagapatam.

WHEREAS it is expedient to make special provision for
the administration of the port of Vizagapatam; It is
hereby enacted as follows:—

1. This Act may be called the Vizagapatam Port Act, Short title.
1931.

2. The enactments specified in the Schedule shall, in their
application to the port of Vizagapatam, be construed as if Construction
of certain
enactments
in their
application
to port of
Vizagapatam.
references in the said enactments to the Local Government, to
the local official Gazette and to the Fort St. George Gazette
were references to the Governor General in Council and to the
Gazette of India, respectively, and, where anything done in
respect of the said port under any of the said enactments is
in force immediately before the commencement of this Act,
it shall be deemed, as from the commencement of this Act,
to have been done under that enactment as so construed.

SCHEDULE.

(1) *Act of the Governor General in Council.*—The Indian
Ports Act, 1908, with the exception of clause (p) of sub-section
(1) of section 6, section 17, section 49 and section 50.

(2) *Madras Act.*—The Madras Outports Landing and
Shipping Fees Act, 1885.

Price 1 anna or 1½d.]

MGIPC—L—IX-21—14-4-31—4,000.